

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-502
IB-310/ND/2020

IN THE MATTER OF:

Mr. S.P. Kanugo

....Applicant

Vs.

JDMT Engineering India Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 17.01.2023

CORAM:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

On the last hearing date i.e. 14.12.2022, this Tribunal has ordered for service of e-notice by the Court Officer to the Corporate Debtor and made it clear that if he fails to be present on the next date of hearing, he will be set as ex-parte and the matter will be proceeded further. However, today both the Counsels/parties are not present at the time of hearing. Therefore, let this matter be posted on **08.02.2023**.

Sd/-

(DR. BINOD KUMAR SINHA)
MEMBER (T)

Sd/-

(SHRI P.S.N PRASAD)
MEMBER (J)